



Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Index & Agenda

Meeting No - NC/7/MEET/March/202122/16

Meeting Date - 07/04/2022

Meeting Index of Norms Committee - 7 Plastic / Rubber Items

THE CHAIRMANSHIP OF
SHRI HARDEEP SINGH, ADDL. DGFT

Meeting No. 16/87ALC1/202122 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 07.04.2022, under the Chairmanship of Shri HARDEEP SINGH, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 2) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 3) Shri Nand Lal, Consultant, DPIIT
- 4) Shri O.P. Sharma, Consultant, D/o C&PC
- 5) Shri S.K. Mohapatra, DDG
- 6) Smt. Geeta Verma, ASO

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

Manual Cases

Handwritten signature and date: 28/4/22
सुहृत् कुमार मोहापात्र
SUHRUT KUMAR MOHAPATRA
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
भारत सरकार/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The Committee approved the minutes of Norms Committee -VII Meeting No. 16/87 dated 07.04.2022 since uploaded on DGFT website.

Case No. A-217 NC No.16/22 Dated:07.04.2022	M/s. M/s. Bharti Rubber Overseas, CLA, New Delhi	HQ. F. No. 01/87/50/246/AM19/DES.VII RLA F. No. 05/23/40/155/AM19 AA No. 0510407033 dated 02.07.2018	Deferred
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Sub:- Fixation of norms in respect of Advance Authorisation No. 0510407033 dated 02.07.2018 - M/s Bharti Rubber Overseas, CLA, New Delhi.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (Consultant -I) for examination. Hence, the committee decided to defer the case.

1. NOC from MOEF & CC for import of Rubberized Friction CORD IN LOTS indicating constituent and nature of the Rubberized Friction.
2. Manufacturing process indicating stage wise wastage of both indigenous and imported raw materials and application of end product.
3. Complete calculation for the requirement of raw materials (both imported and indigenous), giving wastage separately
4. Production of export product vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. .

Case No. A-218 NC No.16/22 Dated:07.04.2022	M/s. Helios Packaging , Bangalore	HQ. F. No. 01/87/50/223/AM14/DES-VII RLA F. No. 07/24/40/542/AM13 AA No. 0510403912 dated 15.05.2013	Deferred
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Sub: - Request for fixation of norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013 - M/s. Helios Packaging , Bangalore.

Signature
28/4/22

सुहृत् कुमार मोहापात्र
SUHRUT KUMAR MOHAPATRA
उप महानिदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
भारत सरकार, नई दिल्ली
Ministry of Commerce, New Delhi
Udayan Bhawan, New Delhi

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (Consultant -I) for examination. Hence, the committee decided to defer the case.

1. Manufacturing process with CAD/CAM of cutting the Foam pcs, indicating efficiency.
2. Weight of export and import items in Kg cubic meter term.
3. Complete calculation (weight wise/ cubic meter wise) for the requirement of import items, indicating net import content and wastage separately for the manufacture of each export item.
4. Specific/generic name of import item.

Case No. A-219 NC No.16/22 Dated:07.04.2022	M/s. Vision Polymer Pvt. Ltd	HQ. F. No. 01/87/50/361/AM18 RLA F. No. 34/24/40/264/AM20 AA No. 3410045665 Dated 29.11.2019	Approved
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Sub: - Request for fixation of norms in respect of Advance Authorization No. 3410045665 Dated 29.11.2019.

Decision: The committee considered the case as per agenda and decided to ratify the norms with 3% wastage as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Acrylic Sheet	500 Kg	Polymethyl Methacrylate	1.03 Kg/Kg

RA may take consequential action as per Policy / Procedures.

Case No. A-220 NC No.16/22 Dated:07.04.2022	M/s. Flexituff International Ltd.	HQ. F. No. 01/87/050/00008/AM10 RLA F. No. 11/24/040/00081/AM09 AA No. 1110020023 Dated:09.04.2009	Deferred
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Suhrut Kumar Mohapatra
28/4/22

सुहृत् कुमार मोहापात्र
SUHRUT KUMAR MOHAPATRA
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
भारत सरकार, नई दिल्ली
Ministry of Commerce, New Delhi
C-3 Bhawan, New Delhi

Decision: The committee considered the case as per agenda and decided to remind C&PC to expedite the comments and deferred the case.

Case No. A-221	M/s. <i>Pioneer Polyleathers Ltd.</i>	HQ. F. No. <i>01/87/050/443/AM/20</i>	Approved
NC No.16/22		RLA F. No. <i>05/24/40/453/AM-20</i>	
Dated:07.04.2022		AA No. <i>0510412374 dated 05.11.2019</i>	

Sub: - Request for fixation of norms in respect of Advance Authorization No. *0510412374 dated 05.11.2019.*

Decision: The committee considered the case as per agenda and decided to ratify the norms with 7% wastage as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PVC Flex of GSM (220-610)	1.0 Kg	1. PVC Resin (Suspension Grade)	0.4583 Kg
		2. Plasticsizer (DOP/DOA/DINP)	0.1834 Kg
		3. Titanium Dioxide	0.0550 Kg
		4 Processing Aid	0.0340 Kg
		5. PVC Lubricant	0.0046 Kg
		6. Optical Brightening Agent	0.0010 Kg
		7. Warp Knitted Polyester Fabric (REL GSM)	0.1735 Kg

RA may take consequential action as per Policy / Procedures.

Case No. A- 222	M/s. Nanofil Technologies Pvt. Ltd.	HQ. F. No. 01/87/50/299/AM20	Deferred
NC No.16/22		RLA F. No. 61/24/40/06/AM20	
Dated:07.04.2022		AA No. 6110001613 Dated 19.08.2019	

Sub: - Request for fixation of norms in respect of Advance Authorization No. 6110001613 Dated 19.08.2019.

Decision:- The committee considered the case as per agenda and decided to defer the case for further examination.

1. Import Items are in **Nos.** In meeting no. 10/AM/22 dated 29.11.2021 same issues was raised.
2. Same issue was raised As such may call a copy of Licence.

Case No. A-223	M/s. Aluplast India Pvt. Ltd.	HQ. F. No. 01/87/50/914/AM19	Deferred
NC No.16/22		RLA F. No. 34/24/40/84/AM19	
Dated:07.04.2022		AA No. 3410044237 dated 12.06.2018	

Sub: - Request for fixation of norms in respect of Advance Authorization No. 3410044237 dated 12.06.2018.

Decision: Based on the comments furnished by the Technical Expert (Consultant {I}), the Committee decided to Deferred the case.

1. As per reply, formula for white profile and Laminated profile is different,
2. As such, bifurcation in the quantity of white and Laminated Frio file.

Case No. A-224 NC No.16/22 Dated:07.04.2022	M/s. G B Rubber Products, Pune	HQ. F. No. 01/87/50/198/AM16 RLA F. No. 31/83/40/273/AM15 AA No. 3110065508 dated 25.06.2015	Approved
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Subject:- Re-consider the decision of NC Meeting No.6/87 dated 10.08.2016 in respect of Advance Authorization No.3110065508 dated 25.06.2015 - M/s. G B Rubber Products, Pune.

Decision: The firm appeared before the committee during personal hearing and explained their case and submitted detailed calculation. They have claimed average wastage of 94% and taking into consideration the wastage allowed to the others for the manufacturing of Gaskets and also various shapes of export item. Accordingly, the committee considered the case as per agenda and decided to ratify the norms with 55% wastage as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Rubber Seal /Cover seal/Gasket/Packing/ Packing Gasket etc. (Other articles of vulcanized rubber other than hard rubber), as per the Advance Licence.	1,99,89,767 Numbers (35608.56 Kg)	Compounded Rubber, as per the Advance License.	55193.3Kg

RA may take consequential action as per Policy / Procedures.